#### PAPERS LAID ON THE TABLE

NOTIFICATION OF MINISTRY OF EXTERNAL AFFAIRS

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS। विदशकार्यमंत्राल में उप-मना

(SHRI SURENDRA PAL SINGH): Sir, I beg to lay on the Table, under section 35 of the Extradition Act, 1962, a copy of the Ministry of External Affairs Notification G. S. R. No. 1381, dated the 30th August 1971 (in English and Hindi). [Placed in Library. See No. LT-1248[71.]

THE CENTRAL APPRENTICESHIP COUNCIL AMENDMENT RULE, 1971

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION!

श्रम तथा पनर्वास मंत्र लग में उपमंत्री

(SHRI BALGOVIND VERMA): Sir, I beg to lay on the Table, under subsection (3) of section 37 of the Apprentices Act, 1961, a copy of the Ministry of Labour, Employment Rehabilitation Department of Labour and Employment (D.G.E. & T) Notification G. S. R. No. 1062, dated the (in English, and June, 1971 Hindi), publishing the Central Apprenticeship Council (Amendment) Rules, 1971.

[Placed in Library. See No. LT-1299|71]

# TWENTIETH REPORT OF THE PUBLIC ACCOUNTS COMMITTEE (1971-72)

SHRI SHEEL BHADRA YAJEE: Sir, I beg to lay on the Table a copy of the Twentieth Report of the Public Accounts Committee (1971-72) on action taken by Government on the recommendations of the public Accounts Committee contained in their 113th Report (1969-70) on Audit Report (Civil) 1969 relating to the Ministry of Shipping and Transport and Audit Reports on the Accounts of Calcutta, Bombay and Cochin Port Trusts.

### MINUTES OF THE SITTINGS OF THE RAILWAY CONVENTION COMMITTEE, 1971

SHRI CHAKRAPANI SHUKLA: Sir, I beg to lay on the Table a copy of the Minutes of each of the following sittings of the Railway Convention Committee, 1971:—

- (i) First sitting held on the 6th September, 1971.
- (ii) Second sitting held on the 21st September, 1971.
  - (iii) Third sitting held on the 20th October, 1971.
- (iv) Fourth sitting held on the 30th November, 1971.

# REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON OFFICES OF PROFIT

SHRI SANDA NARAYANAPPA: Sir, I beg to lay on the Table a copy of the First Report of the Joint Committee of the Houses on Offices of Profit (Fifth Lok Sabha).

#### ANNOUNCEMENT RE GOVERN-MENT BUSINESS

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIA-MENTARY AFFAIRS

## संसदीय कार्य निभाग हैं राज्य मंत्री

(SHRI OM MEHTA): Sir, I rise to announce that Government Business in the House during the week commencing from Monday, the 13th December, 1971, will consist of—

- (1) Consideration and passing of the Jayanti Shipping Company (Acquisition of Shares) Bill, 1971. as passed by Lok Sabha.
- (2) Consideration and return of the Appropriation (Railways) No. 3 Bill, 1971, as passed by Lok Sabha Sabha.
- (3) Consideration and passing of the following Bills, as passed by Lok Sabha.

- (a) The Manipur (Hill Areas) District Councils Bill, 1971.
- (b) The Asian Refractories Limited (Acquisition of undertaking) Bill, 1971.
- (4) Discussion on the Statutory Resolution seeking dis-approval of the Coking Coal Mines (Emergency Provisions) Ordinance, 1971 and consideration and passing of the Coking Coal Mines (Emergency Provisions) Bill, 1971, as passed by Lok Sabha.
- (5) Consideration and return of the following Bill as passed by Lok Sabha:
  - (a) The Appropriation (No. 4) Bill, 1971.
  - (b) The Punjab Appropriation (No. 2) Bill, 1971.
- (6) Consideration and passing of the North Eastern Areas (Reorganisation) Bill, 1971, as passed by Lok Sabha.
- (7) Discussion on the Resolution regarding Interim Report of the Railway Convention Committee.
- (8) Discussion on the Statutory Resolution seeking disapproval of the Delh; Road Transport Laws (Amendment) Ordinance, 1971 and consideration and passing of the Transport Delhi Road Laws (Amendment) Bill 1971, as passed by Lok Sabha.
- (9) Discussion on the Statutory Resolution seeking disapproval of the Industries (Development and Regulation) Amendment Ordinance, 1971 and consideration and passing of the Industries (Development and Regulation) Amendment Bill, 1971, as passed by Lok Sabha.
- (10) Consideration and passing of the following Bills, as passed by Lok Sabha:
  - (a) The Personal Injuries (Compensation Insurance Amendment Bill, 1971.
  - (b) The personal Injuries (Emergency Provisions) Amendment Bill, 1971.

(c) The Essential Commodities (Amendment) Bill, 1971.

SHRI BHUPESH GUPTA (West Bengal): Sir. my submission is this. I think Mr. Om Mehta will remember, in the beginning of the Session, he gave an assurance that he would try to introduce a Constitution (Amendment) Bill abolishing the privileges and special rights of the ICS officers. That Bill came up in the other House on a motion introduced by Shri Madhu Limaye. The Government voted for it, but it could not be passed because there was not the twothirds majority. Then I was given to understand that this Bill would be introduced immediately after the Bill on the abolition of privy purse was passed. Now that the Bill on privy purse has been passed, I do not think why article 314 should remain in the Constitution to give certain officers. and privileges to the ICS That Bill should be brought in now. Secondly....

MR. CHAIRMAN: No, no. I am not allowing everything. I am allowing only those things which relate to this business.

SHRI BHUPESH GUPTA: Yet, now I think the Calling Attention could be taken up, of course with your permission...

MR. CHAIRMAN: About that, mention should be made in my Chamber.

SHRI BHUPESH GUPTA: Then he agreed that the motion on Punjab Police atrocities would be taken up. Last time it could not be taken up. I do not see why we should not have a sort duration discussion for one hour or if you like for two hours on this.

MR. CHAIRMAN: The Government has heard him.

श्री राजनारायण (न्तर प्रदेश) : श्रीमन, मैं यह निवेदन करूंगा कि यह जो बिज-नेस सुनाया गया है उसको पुन: भेज दिया जारे बिजनेस एडनाईजरी कसेटी के पास

### [श्री राज नारायण]

श्रौर मैं श्राप से विशेष निवेदन करूंगा कि एक दिन पूरा शिक्षा संस्थाओं का किस इंग से संचालन हो इस पर विचार के लिए रखा जाए । क्योंकि श्राज ईमरजेंसी हैं श्रौर ईमरजेंती के नाम पर विश्वविद्यालयों में श्रनुशासन हीनता श्रध्यापन में नही बढ़नी चाहिए । मै बार-बार श्राप से श्रौर शिक्षा मंत्री जी से श्रनुनय विनय करता हूं कि काशी विश्वविद्यालय का मामला विचारार्थ रखा जाये । हमारे 161 नम्बर के सवाल का जवाब दिया

श्री सभापति : इस तरह से ग्राप काशी विश्वविद्यालय की बात यहां ला रहे हैं । मैं ने उस की परमीशन नही दी हैं।

श्री राजनारायराः इसके विचारार्थ एक दिन रबा जारे। दो दिन पहले ही वाईस चांसलर की उपस्थिति में . . .

श्री सभापति : मैने मना कर दिया है उस का यहा मेशन करना, उस के बावजूद ऋषाप बोलें चले जा रहे है।

श्री राजनारायण : मैं जानना चाहता हूं कि ग्राप हमें रास्ता बतलाये । ग्रापने ध्यानग्राकर्षण हटा दिया, ग्रापने इस क्वेशचन ग्रावर को हटा दिया, हम कैसे [इस प्रकृत पर सरकार का ध्यान दिला सकते हैं।

श्री सभापति : हाऊस में यह डिस्कशन नहीं होगा।

श्री राजनारायण: हम श्राखिर इस सदन में श्राते क्यों है? हमारा कोई कर्तव्य है? दस बजे से एक दजे तक, चारबजे तक बैठ करहम गर्वा मेंट बिजनेस पाम करायें, यह हमारी जिम्मेदारी है ग्रेर हमको विद्या-थियों, किसानों ग्रीर मजदूरों के लिए क्या कोई जिम्मेदारी नही हैं? मै श्राप स निवेदन कर रहा हूं कि श्राप हमारे निवेदन को सुनिये। श्री सभापति : मैं ने ग्राप की बात सुन ली। चेम्बर में ग्राप इस को डिल्कस कर चुके हैं ग्रीर मैं इस के लिए ग्राप को मना कर चुका हूं।

श्री राजनारायण : ग्राप इतनी उचित चीज को मना कर देते हैं।

श्री सभापति: मैं ने मना कर दिया है।

श्री राजनारायएं : श्राप कहते हैं कि कोई इमरजेंती नहीं है श्रीर वहां विश्व-विद्यालय बन्द होने नहीं जा रहा है। इसका मतलब यह है कि हमारे चेयरमैंन, राज्य सभा श्रीर उप-राष्ट्रपति भारतीय गणतंत्र काशी विश्वविद्यालय के विद्यार्थियों को कह रहे हैं कि ऐ विद्यार्थियों, श्रवतुम उठो, श्रीर ...

MR. CHAIRMAN: This will not be recorded now.

(Shri Rajnarain continued to speak)

SHRI OM MEHTA: We protest against this.

(Shri Rajnarain continued to speak)

MR. CHAIRMAN: Mr. Goray.

SHRI N. G. GORAY (Maharashtra): I wanted to point out that last week we were promised that a discussion on the rising prices will be taken up in the House sometime convenient to the Government. May I remind that before the House adjourns we will have to find out some time for this discussion which is very important?

SHRI OM MEHTA: Mr. Goray has raised the point about rise in prices. A Private Members' Resolution has been admitted and it is the first Resolution in the Order Paper which says steps to be taken to check the rise in the prices of essential commodities. That has been admitted and it will be discussed next Friday.

श्री राजनारायण : श्रीमन्, यह भी एक गलत तरीका है। श्री सभापति : ग्राप हर एक बात मे बोलेंगे ?

श्री राज्यारायण वयों न वोलृ १ में जानकार हूं। प्राइवेट मेम्बर का विषय भिन्न है और उनका विषय भिन्न है। अगर प्राइवेट मेम्बर का कोई प्रस्ताव अपयेगा तो उसको सरकारी बिजनेस में नहीं रखा जा सकता। इतना महत्वपूर्ण विषय है और आप कहते हैं कि प्राइवेट मेम्बर्स में इंक्लूडेड है। नानसेस।

SHRI CHITTA BASU (West Bengal): I have a submission to make. So far as price rise is concerned. I think you will remember that there was a call attention motion in House and it was Mr. Goray suggested that instead of taking it up in the form of a call attention motion there should be a discussion in the House and it was also agreed by you that there should be a discussion on price rise. Now Mr. Om says that there has been a Resolution which has got the first place and it can be discussed next Friday Sir, the purpose would not be served if there is no motion either from this side or from that side. A discussion of this particular matter on the basis of a Resolution of a private Member is not going to satisfy us. Therefore some time must be found to take up the question of price rise on a different motion.

SHRI AKBAR ALI KHAN (Andhra Pradesh): On that Resolution we can discuss all aspects.

MR. CHAIRMAN: Dr. Sarojini Mahishi.

श्री राजनारायण : क्या हुम्रा इस पर । श्रीमन्, प्वाइंट म्राफ म्रार्डर । मैं यह जानना चाहता हूं कि जो जीवनोपयोगी भ्रावश्यक सामग्री के, चीजों के दाम चढ़ रहे हैं, बढ़ रहे हैं ग्रौर जिस पर श्रीमन् के मुखारविन्द से निकला था ध्यानाकर्षण प्रस्ताव पर उसके बारे में ग्रब ग्रापकी क्या व्यवस्था है ।

श्री सभापितः मैं इसको सोचूंगा / देखूंगा नया है । श्रभी नही बता सकता । श्री राजनारायण: इमरजेंसी खा गई इम को भी। श्राप कुछ बजा नहीं रहे हैं। यह भी श्राप नहीं बता रहे हैं श्रोर काणी विश्व-पिद्यालय के बारे में बहस होगी या नहीं यह भी श्राप नहीं बता रहे हैं।

MR. CHAIRMAN: Dr. Sarojini Mahishi.

STATEMENT BY MINISTER RE. CRASH OF AN INDIAN AIRLINES AVRO AIRCRAFT NEAR CUMHAM ON 9TH DECEMBER, 1971

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION

पर्यटन श्रौर नागर विमानन मंत्रालय में राज्यमत्रो

[DR. (SHRIMATI) SAROJINI MAHI-SHII: Sir. I regret to inform the House that Indian Airlines Avro aircraft VT-DXG while on a scheduled flight from Trivandrum to Madurai yesterday crashed near village Cumbam which is situated on from Kottayam to Periyakulam Uttamapalaiyam Taluka about 90 kilometres from Madurai at approximately 1230 hours. This point is roughly 20 miles off the approved track. aircraft had taken off from Trivandrum at 1154 hours with 27 passengers and a crew of four. A list of the passengers and crew is laid on the Table of the House. There are eleven survivors who are receiving medical treatment at Madurai.

The estimated time of arrival at Madurai was 1226 hours. According to the weather forecast available to the pilot the sky in the area was generally overcast with scatter 1 light showers. Wind velocity was moderate and visibility good.

Capt. K. L. Rddy, a pilot with 2½ years of command experience, had his last contact with Madurai Control at 1218 hours when he reported that he was descending from 11,000 feet, and gave his expected time of arrival at